

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3794  
ANSWERED ON:23.08.2004  
POOR QUALITY RICE  
Singh Shri Prabhunath

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the FCI procures rice conforming to specifications fixed by the Government and quality control personnel are responsible for acceptance of rice of prescribed specifications from the millers;
- (b) if so, whether on conducting checks during the years 1999-2000 and 2000-01 on various lots by senior officers, the rice was found to be sub-standard in large number of cases;
- (c) if so, whether the vigilance squad detected that sub-standard/BRL rice had been accepted through connivance of the employees from the level of technical assistant grade-I up to the level of district manager with the millers; and
- (d) if so, the action taken/proposed to be taken against the officials held responsible for the lapse?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION ( DR. AKHILESH PRASAD SINGH )

(a): Yes, Sir.

(b): Only 0.82% of procured rice in 1999-2000 and 0.60% of procured rice in 2000-2001 was found to be sub standard during checks by senior officers of FCI.

(c): Yes, Sir.

(d): The action taken/proposed to be taken against the officers/officials held responsible for the lapse by FCI is as under:-

1. Action taken (Category-I)

- |   |   |
|---|---|
| a) Dismissal/removal Compulsory retired | 2 |
| b) Reduction in Rank                    | 2 |
| c) Reduction in time scale of pay       | 2 |
| d) Withholding of increments            | 1 |
| e) Censure                              | 4 |
| f) Warning issued                       | 1 |

2. Action proposed to be taken

- |                                |   |
|--------------------------------|---|
| a) Major penalty to be imposed | 1 |
| b) Minor penalty to be imposed | 1 |